CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 263/MP/2024

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003

read with Article 10 of the Case-1 long-term PPA dated 27.11.2013 along with addendum No. 1 dated 20.12.2013, as well as the order of this Commission dated 13.8.2021 in Petition No. 6/SM/ 2021 and Order dated 8.1.2024 in Petition No. 261/MP/2022, seeking approval of the final capital cost of the De-NOx system and the Auxiliaries and determination

of the supplementary tariff on account of the same.

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : TANGEDCO

Date of Hearing : 28.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, DIL

Ms. Srishti Rai, Advocate, DIL Ms. Rikit Shahi, Advocate, DIL Shri Shubhayu Sanyal, DIL

Ms. Anusha Nagrajan, Advocate, TANGEDCO Ms. Akanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matter. The learned counsel for the Respondent submitted that the reply filed by the respondent may be considered while passing the order in the petition.

2. Accordingly, based on the consent of the parties, order in the petition was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

